

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

R.A./54/93 in
O.A. NO. 586/93
T.A. NO.

DATE OF DECISION 28.7.1994

Union of India & Anr.

Petitioner (Org. Respondents)

Mr.Akil Kureshi

Advocate for the Petitioner (s)

Versus

Shri Pravinbhai Anabdbhai Parmar, Respondent

— Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr. V.Radhakrishnan

: Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

1. The Union of India
Through:
The Ministry of Industries,
Small Industries Service Institute,
New Delhi.
2. The Deputy Director,
Small Industries Service Institute,
Harsiddh Chamber, 4th Floor,
Ashram Road, Ahmedabad-9.

: Applicants

(Org.Respondents)

(Advocate: Mr.Akil Kureishi)

Versus

Shri Pravinbhai Anandbhai Parmar,
C/o. Shri Anandbhai Mulabhai,
Nari Road, Khumbharwad,
Opp.Fazal Baug, Bhavnagar.

: Respondents
(Org.Applicant)

(Decision by Circulation)

ORDER

R.A./54/93 in OA/586/93

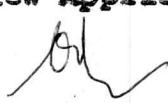
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Date: 28.7.94

Per: Hon'ble Mr. N.B.Patel

: Vice Chairman

The judgment in O.A./586/93 was given by us on the basis of the facts and material placed before us at that time. Furthermore, it appears from the Review Application that the post at Ettumanur, Kerala was available from 1.6.1992 and therefore, we do not see as to how any difficulty is likely to arise. The applicant's wages for the period from 1.6.1992 can be charged against the post available at Ettumanur. Review Application is, therefore, rejected.


(V.Radhakrishnan)
Member(A)


(N.B.Patel)
Vice Chairman

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